

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

14. **IA-870(MB)2024, IA-65(MB)2024
IA-67(MB)2024, IN
C.P. (IB)/1337(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.05.2024**

NAME OF THE PARTIES: Srei Equipment Finance Limited
Vs.
Nirmal Lifestyle Kalyan Private Limited

SECTION: 7, 66(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Dhananjay Kumar a/w Mr. Anush Mathkar, Mr. Mehul Kumar, Ms. Roma Bhojani and Mr. Deevanshu Jaswani i/b Cyril Amarchand Mangaldas, Ld. Counsel for the Applicant present in all IAs. Mr. Nausher Kohli a/w Mr. Ashok Paranjape & Mrunali Lanjewar, Ld. Counsel for the Respondents present.
2. Ld. Counsel for the Respondent seeks time to file reply. Time granted as last chance. Counsel for the Respondent is directed to file reply within two weeks, failing which right to file reply will be forfeited on the next date of hearing.
3. List this matter for further consideration on **22.05.2024**.

**Sd/-
ANU JAGMOHAN SINGH
Member (Technical)**

**Sd/-
KISHORE VEMULAPALLI
Member (Judicial)**